

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 1516 of 2019

In the matter of:

Quippo Infrastructure Ltd.

....Appellant

Vs.

M.R. Nirman Pvt. Ltd.

....Respondent

Present

For Appellant: Ms. Ashly Cherian, Ms. Anjali Sharma & Ms. Priti, Advocates.

For Respondent: Mr. Abhijit Kumar Chattopadhyay, Ms. Swati Saroha & Ms. Jyoti, Advocates.

ORDER
(Virtual Mode)

23.03.2021: Today, when the case is called out Learned Counsel Mr. Abhijit Kumar Chattopadhyay along with Mr. Swati Saroha appeared on behalf of M.R. Nirman Pvt. Ltd. (Respondent) and prays for time to file Reply Affidavit and Vakalatnama. Prayer allowed.

Counsel for Respondent are directed to file their Reply Affidavit and Vakalatnama latest by 8th April, 2021.

Counsel for the Appellant is present.

One-week time is allowed to Counsel for the Appellant to file their Rejoinder.

List this matter '**For Admission (After Notice)**' on **23rd April, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

Sim/nn